

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NAR SINGH YADAV): (a) to (c). Various proposals for electoral reforms to make the election machinery more effective are under consideration and it may take some time for Government to arrive at decisions thereon.

(d) The recommendations contained in the Tarkunde Committee Report and the proposals received from the Election Commission on the basis of the discussions at the Chief Electoral Officers Conference held recently at Nainital, will be examined along with the other proposals for electoral reforms.

12 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER CALTEX [ACQUISITION OF SHARES OF CALTEX OIL REFINING (INDIA) LIMITED AND OF THE UNDERTAKINGS IN INDIA OF CALTEX (INDIA) LIMITED] ACT, 1977, REPORT OF PIPELINES INQUIRY COMMISSION (AUGUST, 1975) AND NOTIFICATION UNDER OIL AND NATURAL GAS COMMISSION Act, 1959.

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): I beg to lay on the Table—

(1) A copy of the Caltex [Acquisition of Shares of Caltex Oil Refining (India) Limited and of the Undertakings in India of Caltex (India) Limited] (Administration of Funds) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 633(E) in Gazette of India dated the 7th October, 1977 under sub-section (2) of section 23 of the Caltex (Acquisition of Shares of Caltex Oil Refining (India) Limited and of the Undertakings in India of Caltex (India) Limited) Act, 1977. [Placed in Library. See No. LT-1024/77.]

(2) A copy of the Report (Hindi versions)* of the pipelines Inquiry Commission (August, 1975), under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952. [Placed in Library. See No. LT-1025/77.]

(3) A copy of the Oil and Natural Gas Commission (Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 659(E) in Gazette of India dated the 29th October, 1977, under sub-section (3) of section 31 of the Oil and Natural Gas Commission Act, 1959. [Placed in Library. See No. LT-1026/77.]

DRAFT NOTIFICATIONS UNDER COMPANIES ACT.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): I beg to lay on the Table a copy each of the following Draft Notifications (Hindi and English versions) under sub-section (2) of section 620 of the Companies Act, 1956:—

(1) Notification No. 20/4/76-IGC to be issued under sub-section (1) of section 620 of the Companies Act, 1956 making certain amendment to Notification No. S.R.O. 355 dated the 17th January, 1957.

(2) Notification No. 15/14/74-IGC regarding non-application of section 295(i) of the Companies Act, 1956 to Government Companies, to be issued under sub-section (1) of section 620 of the said Act. [Placed in Library. See No. LT-1027/77.]

NOTIFICATION UNDER RAILWAY PROTECTION FORCE ACT

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): I beg to lay on the Table a copy of the Railway Protection Force (Amendment)

*English version of the Report was laid on the Table on 8th March, 1976.

Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 1159 in Gazette of India dated the 3rd September, 1977, under sub-section (3) of section 21 of the Railway Protection Force Act, 1957. [Placed in Library. See No. LT-1028/77.]

NOTIFICATIONS UNDER REPRESENTATION OF THE PEOPLE ACT AND REPORT ON BIENNIAL ELECTIONS TO THE COUNCIL OF STATES, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NARSINGH YADAV): I beg to lay on the Table—

(1) A copy of the Delimitation of Council Constituencies (Uttar Pradesh) Second Amendment Order, 1977 (Hindi and English versions) published in Notification No. G.S.R. 615(E) in Gazette of India dated the 23rd September, 1977, under sub-section (3) of section 13 of the Representation of the People Act, 1950. [Placed in Library. See No. LT-1029/77.]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 9 of the Representation of the People Act, 1950:—

(i) S.O. 684(E) published in Gazette of India dated the 24th September, 1977 making certain corrections in Schedule XXVI of the Delimitation of Parliamentary and Assembly Constituencies Order, 1976.

(ii) S.O. 685(E) published in Gazette of India dated the 24th September, 1977 making certain corrections in Schedule VIII of the Delimitation of Parliamentary and Assembly Constituencies Order, 1976.

(iii) S.O. 725(E) published in Gazette of India dated the 18th October, 1977 making certain

corrections in Schedule XVI of the Delimitation of Parliamentary and Assembly Constituencies Order, 1976.

(iv) S.O. 726(E) published in Gazette of India dated the 18th October, 1977 making certain corrections in Schedule IV of the Delimitation of Parliamentary and Assembly Constituencies Order, 1976.

(3) A copy of the Report (Hindi and English versions) on Biennial Elections to the Council of States and Legislative Council, 1976 (Narrative and Statistical). [Placed in Library. See No. LT-1030/77.]

FINANCE ACCOUNTS OF UNION GOVERNMENT FOR 1975-76.

SHRI NARSINGH YADAV: On behalf of Shri Zulfikarulla, I beg to lay on the Table a copy of the Finance Accounts of the Union Government for the year 1975-76 (Hindi and English versions). [Placed in Library. See No. LT-1031/77.]

12.03 hrs.

RE QUESTIONS OF PRIVILEGE

श्री उपसेन (देवरिया): "कृपया महोदय, मैं प्रश्नों के सम्बन्ध में एक ही व्यवस्था का प्रश्न उठाना चाहता हूँ। कल प्रश्नों की सूची में 20 प्रश्न दिये गये थे, लेकिन केवल 4 प्रश्न पूछने का अवसर दिया गया। आज भी ऐसा ही हुआ है। अगर 20 प्रश्नों में से केवल 4 प्रश्नों को सदन में पूछने का अवसर मिलेगा, तो कैसे काम चलेगा? मैं आप से निवेदन करना चाहता हूँ कि आप इस विषय में व्यवस्था दें।"

MR. SPEAKER: All of you are responsible for that.